

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 108

CP(IB) No. 295/Chd/Pb/2023

IN THE MATTER OF:-

Tarsem Kumar Sharda

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 17.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Preeti Yadav, Proxy counsel

For the RP : Ms. Swati Saluja, Proxy counsel

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today. Compliance of the last order be made. Objections be filed by the creditor(s) within one week with a copy in advance to the counsel opposite. No further opportunity will be granted. In the meantime, Id. Counsel for the RP is directed to place on record the affidavit of service for supplying the copy of the report under Section 99 to the creditor(s). List the matter on 13.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**